

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III (SB) ✓

IB- 308/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Ltd

.. PETITIONER

Vs.

SSIPL Lifestyle (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.3.2019

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)


For the Petitioner /Op. Creditor : Mr. P. Chaitanyashil, Mr. Abhishek Saggar, Mr.
Manish Gupta, Advocates


For the Respondent/Corporate Debtor : Mr. Saurabh Chaturvedi, Advocate
For the Intervener :

ORDER

Learned Counsels for the parties are present and a joint statement is made that negotiation talks for settlement are being conducted before the High Court Mediation Cell and in view of the same, matter may be adjourned.

Taking into consideration the said representation, the matter is adjourned to 08.4.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit